

CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH

Original Application No. 040/00210/2019

Date of Decision: 08.07.2019

THE HON'BLE MR. N. NEIHSIAL, ADMINISTRATIVE MEMBER

Pooja Mazumdar
GDS BPM, Itkhola, Branch office in account with Malugram Sub-Office, Silchar Head Office, Daughter of Ranju Mazumder, Resident of Vivekananda Road, Silchar, Cachar, Assam.

.....Applicant

By Advocate(s): MR. A.R. Tahbildar

-Versus-

1. The Union of India, represented by the Secretary Department of Posts & Chairperson, Postal Services Board, Ministry of Communications, Government of India, Postal Directorate Dak Bhavan, New Delhi – 110001.
2. The Chief Post Master General, Assam Circle, 4th Floor, Meghdoott Bhawan, Panbazar, Guwahati – 781001.
3. The Senior Superintendent of Post Offices, Cachar Division Silchar – 1.
4. The Assistant Superintendent of Posts, Silchar North Sub-Division, Silchar – 1.

.....Respondents

ORDER**MR. N. NEIHSIAL, ADMINISTRATIVE MEMBER:**

Mr. A. R. Tahbildar, learned counsel for the applicant submitted that vide order No. A1/Itkhola BO dated 30.04.2019 issued by the Assistant Superintendent of Posts, Silchar North Sub-Division, Silchar, the applicant was placed under suspension (put off duty), which has since been ratified vide order No. F1/Misc-3/2019 dated 03.05.2019, respectively. Learned counsel highlighted that this suspension (put off duty) issued by the Assistant Superintendent of Posts, Silchar North Sub-Division was not competent authority. However, it is observed that the same has since been ratified by the competent authority vide order dated 03.05.2019. Since, suspension (put off duty) is not penalty and no obviation of procedure or order is observed, I do not see any merit in this present O.A. and accordingly the same is rejected.

2. No order as to costs.

**N. NEIHSIAL
MEMBER (A)**

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